**GOVERNMENT OF INDIA**
**MINISTRY OF LAW AND JUSTICE**
**(DEPARTMENT OF JUSTICE)**

**LOK SABHA**
**STARRED QUESTION No. 196**
**TO BE ANSWERED ON WEDNESDAY, THE 15TH MARCH, 2017**

**Hearing of Cases *via* Video Conferencing**

***196. SHRI SHARAD TRIPATHI**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

a) whether his Ministry has proposed compulsory hearing of high profile cases *via* video conferencing in different prisons across the country;
b) if so, the details thereof and if not, the reasons therefor; and
c) the manner in which this initiative would help in speedy trial of the aforesaid prisoners and provide time-bound and fair justice to the victims and their families?

**ANSWER**
**MINISTER OF LAW AND JUSTICE AND ELECTRONICS AND INFORMATION TECHNOLOGY**
**(Shri Ravi Shankar Prasad)**

**(a) to (c): A Statement is laid on the Table of the House.**

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NO. 196 FOR 15TH MARCH, 2017 REGARDING HEARING OF CASES *VIA* VIDEO CONFERENCING**

**(a) to (c): The eCourts Mission Mode Project of the Government of India encompasses provisioning of video conferencing facility between courts and jails. Under Phase-I of the project, nearly 500 court complexes and 342 corresponding prisons have been covered under the scheme. In addition, 429 court complexes have been covered from other sources.**

**Decision on processes of video conferencing lies within the domain of the Judiciary and any decision is taken in consultation with it.**